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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.NO.260/00642/2014
Cuttack this the 14th day of November, 2014
CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Sudhansu Sekar Deo
Aged about 41 years
S/o. late Nanda Kishor Deo
At/PO-Tetelenga
Dist-Boudh

...Applicant
By the Advocate(s)-Mr.D.K.Pattnaik

-VERSUS-

Union of India represented through

1. The Secretary
Department of Posts
Dak Bhawan
Sansada marg
New Delhi-110 001
2. The Chief Post Master General
Oidhsa Circle
Bhubaneswar
At/PO-Bhubaneswar
Dist-Khurda
3. The Post Master General
Berhampur Region
Berhampur, Dist-Ganjam
Odisha
4. The Superintendent of Post Offices
Phulbani(O) Division, Phulbani
Odisha

...Respondents

By the Advocate(s)-Mr.P.R.J.Dash

ORDER

R.C.MISRA, MEMBER(A):

Heard Shri D.K.Pattnaik, learned counsel for the applicant and Shri P.R.J.Dash, learned ACGSC for the Respondents. Applicant has preferred M.A.No.874/2014 making a prayer that Para-4.6 of the O.A. may be allowed to be amended for adding the true copy of the application dated 20.3.3014 as

R.
Ranjan

Annexure-A/9 to the O.A. Shri Dash submitted that he has received copy of this M.A. After hearing both the sides, the prayer for amendment is allowed. Accordingly, the O.A. be amended during the course of the day. Thus, M.A.No.874/2014 is disposed of.

2. In the present Original Application, applicant has approached the Tribunal praying for direction to be issued to Respondents to grant compassionate appointment on account of the fact that his father while in service expired on 24.5.2011. Thereafter, in the month of September, 2011, applicant's mother submitted a representation to the authorities to provide an appointment on compassionate ground to her son. It has been brought to my notice by the learned counsel for the applicant that vide Annexure-A/8, the Superintendent of Post Offices, Phulbani Division has written to the Inspector of Posts, Baudh Sub Division, asking him to collect the synopsis papers in the new format along with all the required documents from the applicant complete in all respects and forward the same to his office to take further action at his end. It is the submission of the applicant that in the meanwhile, proforma application along with all connected papers have been collected from him and this is at Annexure-A/9. Learned counsel for the applicant further submitted that the father of the applicant died in the year 2011 after which, the applicant has been pursuing the matter of compassionate appointment, and therefore, the Respondents may be directed to take expeditious steps to consider his application.



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3. After hearing the learned counsel for both the sides, since application along with all the required documents are now pending with the Respondents for consideration of the case of the applicant for compassionate appointment, without getting into the merits of the matter, I direct Respondent Nos. 2 and 4 to consider the application, if it is still pending at their level and dispose it of with a reasoned and speaking order under intimation to the applicant, within a period of sixty days from the date of receipt of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. As agreed to by learned counsel for both the sides, send copy of this order along with paper book to Respondent Nos. 2 and 4 by Speed Post at the cost of the applicant, for which postal requisites be deposited by the learned counsel for the applicant on 17.11.2014. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

BKS